

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR**

Original Application No.200/00520/2018

Jabalpur, this Friday, the 14th day of September, 2018

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Beni Madhav Sharma, S/o Late Shri Dwarika Prasad Sharma,
Aged about 44 years, Working as Senior Section Engineer,
Carriage Control D.R.M. Office, Western Railway,
Ratlam (M.P.), Pin code No. 457001 -Applica
(By Advocate –**Shri Rajesh Soni**)

V e r s u s

1. Union of India, through its General Manager, Western Railways Head Quarters, Church Gate, Mumbai (Maharashtra) Pin code No. 400020
2. The Chief Personal Officer, Head Quarters, Church Gate, G.M. Office, Western Railways, Mumbai (Maharashtra), Pin Code No. 400020
3. The Divisional Railway manager, Western Railways, Do Batti, Ratlam, District Ratlam, M.P. Pin Code No. 457001
4. The Senior Personal Officer, Through D.R.M., Ratlam, Western Railways, Do Batti, Ratlam District Ratlam, M.P., Pin code No. 457001
5. The Senior Personal Officer, Through D.R.M., Ratlam, Western Railways, Do Batti, Ratlam District Ratlam, M.P., Pin code No. 457001
6. Senior Section Mechanical Engineer, D.R.M. Office, Western Railways, Do Batti, Ratlam District Ratlam, M.P., Pin code No. 457001
7. Jai Verma, S/o Late Punam Chand, working as a Senior Section Engineer Coaching,

Depot Indore, Western Railway,
Indore-452001,M.P.

- Respondents

(By Advocate –**Shri A.S.Raizada**)

O R D E R (ORAL)

By Navin Tandon, AM:-

Learned counsel for the applicant submits that major part of the relief sought for has already been granted. However, his promotion with retrospective date has still not been granted when his junior has been promoted.

2. Learned counsel for the applicant states that the applicant would be satisfied if the O.A. is disposed of by granting liberty to the applicant for filing detailed representation, which may be disposed of in a time bound fashion.
3. Learned counsel for the respondents has no objection to it.
4. We have considered the matter and dispose off the same at the admission stage itself, without going into the merits of the case, granting liberty to the applicant for filing detailed representation within a period of 15 days from today and on submission of the same the competent authority of the respondents is directed to decide it within a further period of 60 days from the date of receipt of such representation.

(Ramesh Singh Thakur)
Judicial Member
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(Navin Tandon)
Administrative Member